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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 317/91

New Delhi, dated the 6th Jan., 1995

CORAM

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri R.P. Prajapati,
son of Shri S.R. Prajapati,
R/o 1596-A/29, Faridabad

... Applicant

(None for the applicant)

v/s

1. Union of India,
through its Secretary,
Ministry of Communication,
Dept. of Telecommunication,
Sanchar Bhawan, New Delhi
2. Mahanagar Telephone Nigam Ltd.,
New Delhi, through its Chief
General Manager, Telephones
Khurshid Lal Bhawan, New Delhi
3. Shri B.S. Jain
Deputy General Manager (TRA),
Office of the Chief General Manager,
Telephones, Khurshid Lal Bhawan,
New Delhi.

... Respondents.

(None for the respondents)

JUDGMENT (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

In this application, Shri R.P. Prajapati,
Junior Accounts Officer, Department of Telecommunication,
who is on deemed deputation with Mahanagar Telephone

Nigam Limited has sought relief to decide his application in accordance with law.

2. Neither the applicant nor his counsel appeared, even though the case was called more than twice. None appeared for the respondents either.

3. In the reply filed by the respondents it has been correctly pointed out that the applicant has not sought any specific relief and the relief clause in the manner framed is misconceived.

4. On this ~~shri~~ ^{shri} ground, this application is dismissed.

5. Later/Shri V.K.Rao appeared on behalf of respondents. No costs.

Lakshmi Swaminathan
(Lakshmi Swaminathan)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)

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